CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No. 80/MP/2019

: Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Subject

Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Open Access in inter-State

Transmission) Regulations, 2008.

Date of Hearing : 22.2.2022

: Shri I. S. Jha, Member Coram

> Shri Arun Goyal, Member Shri P. K. Singh, Member

Petitioner : Chettinad Cement Corporation Private Limited (CCCPL)

: State Load Despatch Centre, Karnataka (SLDC – Karnataka) Respondent

Parties Present : Shri Arjun Syal, Advocate, CCCL

Shri Shrevas Das, Advocate, CCCL Shri Rushil Anand, Advocate, CCCL

Ms. Sumana Naganand, Advocate, SLDC Karnataka Ms. Medha M Puranik, Advocate, SLDC Karnataka

Record of Proceedings

Case was called out for virtual hearing.

- 2. At the outset, learned counsel for the Petitioner prayed for an adjournment in the matter. Learned counsel for the Respondent submitted that SLDC, Karnataka is in the process of reconciling as to whether certain similar demand had also been made by the distribution company or not and, accordingly, the Respondent may be permitted to place on record the outcome of its reconciliation process.
- Considering the request of the learned counsel for the parties, the 3. Commission adjourned the matter. The Commission permitted the Respondent to file outcome of its reconciliation process on an affidavit by 17.3.2022 and the Petitioner may file its response thereon, on or before, 30.3.2022.
- 4. The Commission directed the Petitioner to submit the following information/ clarification on affidavit, on or before 17.3.2022:
 - (a) Copy of Karnataka Electricity Regulatory Commission (Terms and Conditions of Open Access) Regulations, 2004;
 - (b) Schematic diagram showing connectivity of the Petitioner with distribution network of GESCOM and transmission network of Karnataka STU indicating points of injection of power from its CPP (captive power plant) and points of drawal of power from GESCOM; and

- (c) Whether the Petitioner imported electricity during the period under dispute? If yes, quantum of electricity imported and its purpose. Whether the Petitioner paid to GESCOM for such import of electricity? If yes, furnish copy of the receipts.
- The Petition shall be listed for hearing in due course for which separate notice 5. will be issued.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)